

National Company Law Tribunal

Allahabad Bench

Allahabad

CP No.55(ND)/2009

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 20.10.2016

NAME OF THE COMPANY: Sh. Satender Kumar v/s Imperial Security Systems Ltd

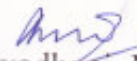
SECTION OF THE COMPANIES ACT: u/s 397-398 of the Companies Act, 1956.

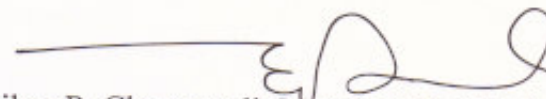
Sl. No.	Name	Designation	Representation Signature
1	Amit Rana	Advocate Holding brief of Mr. Rahul Kadyam On behalf of Respondent no. 01, 02, & 03	Amit Rana

Order dated 20.10.2016

55(ND)/2009: Sh. Satender Kumar v/s Imperial Security Systems Ltd

A proxy representation was made for Respondent. There was no representation for petitioner, even though the matter was listed for dismissal. Earlier the record reveals that since a long time petitioner was taking time on one pretext or other. At his request the CLB referred the parties to settlement by mediation. In August, 2014 itself, the Delhi High Court Mediation centre ^{gave} a report that mediation failed. The petitioner has never appeared before this bench whereas respondent is appearing. It is therefore evident that the petitioner is not inclined to prosecute the matter diligently. Therefore, the Company Petition is liable to be dismissed under Rule 48(1) NCLT Rules, 2016. Hence it is dismissed accordingly.


V. S. R. Avadhani, Member (Judicial)


Harihar P. Chaturvedi, Member (Judicial)

*For compliance
of
order of 20.10.2016
K. Singh
24/10/16*

Dated 20th October, 2016